

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 1261 OF 2019 IN  
APPEAL NO. 242 OF 2019 & IA NO. 1260 OF 2019**

**Dated : 30<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**PTC India Ltd.**

**.... Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Basava Prabhu S. Patil, Sr. Adv.  
Mr. Geet Ahuja  
Ms. Purna Singh  
Mr. Rajshree Chaudhary

Counsel for the Respondent(s) : Mr. Deepak Khurana  
Mr. Tejasv Anand for R-2  
  
Ms. Suparna Srivastava  
Ms. Sanjna Dua for R-3

**ORDER**

Affidavit of service for Respondent No.5 is permitted to be filed in the Registry during the course of the day. Appearance and objections of Respondents who have not filed objections shall file objections within two weeks' time i.e. on or before 14.08.2019 with advance copy to the other side. Thereafter, rejoinder shall be filed on or before 26.08.2019 with advance copy to the other side.

List the matter on **27.08.2019.**

**(Ravindra Kumar Verma)  
Technical Member**

*mk/kt*

**(Justice Manjula Chellur)  
Chairperson**